GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5544 ANSWERED ON:28.04.2015 ACTIVITIES OF SIMI Maragatham Smt. K.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is considering to transfer several cases involving suspected complicity of the fugitive Students Islamic Movement of India (SIMI) undertrials who had escaped from Khandwa jail in October, 2013 to the National Investigation Agency;
- (b) if so, the details thereof;
- (c) whether it is true that many State Governments suspect the involvement of the fugitive SIMI in various blasts across the country;
- (d) if so, the details thereof; and
- (e) the measures taken by the Government to check the activities of SIMI in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): Yes Madam. The undertrial fugitives who escaped from Khandwa jail are suspected to be involved in various terrorist acts in different parts of the country. However, their actual involvement or other wise can only be determined after a thorough investigation of such incidents. In this regard, the Mini-stry of Home Affairs has requested the State Govern-ments concerned to send their reports on such incidents in accordance with section 6(2) of the National Investigation Agency Act, 2008 along with their views for transfer of these cases to National Investigation Agency (NIA) for investigation.

The Governments of Uttar Pradesh and Uttarakhand have recommended transfer of the cases FIR No.590/14 regi- stered at Police Station Kotwali City relating to IED explosion at Bijnaur and FIR No.369/2014 registered at Police Station Gangnahar relating to IED explosion at Roorkee respectively, to NIA. These cases have been handed over to NIA for further investigation.